

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 45673/2019

(Arising out of impugned final judgment and order dated 30-04-2019 in FAO(OS)(COMM) No. 97/2019 passed by the High Court Of Delhi At New Delhi)

M/S BKFC AND COMPANY ENGINEER AND CONTRACTOR

Petitioner(s)

VERSUS

M/S COMMERCIAL ENGINEERS AND BODY BUILDERS CO. LTD.Respondent(s)  
(FOR I.R. and IA No.38078/2020-CONDONATION OF DELAY IN FILING and IA No.38081/2020-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.38080/2020-CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS )

Date : 17-03-2020 This petition was called on for hearing today.

CORAM :

HON'BLE MS. JUSTICE INDIRA BANERJEE  
HON'BLE MR. JUSTICE R. SUBHASH REDDY

For Petitioner(s)

Ms. Anjana Prakash, Sr. Adv.  
Mr. Kushagra Bansal, Adv.  
Mr. Pranshu, Adv.  
Mr. Gaurav Goel, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

Delay condoned.

Issue notice returnable within six weeks.

(MEENAKSHI KOHLI)  
AR-CUM-PS

(RENU KAPOOR)  
COURT MASTER